

**FORM No. 3CN**

[See rule 11-OA(1)(a)]

Application for notification of affordable housing project as specified business under section 35AD

1.1 Name and address of the specified business (in full, block letters) :-

1.2 Details of the assessee:-

(i) Name (in full, block letters)

(ii) Is there any change in the name? If yes, please furnish the old name

(iii) PAN

(iv) Complete address

(v) Office Phone Number (with STD code)

(vi) Mobile No.  E-mail Address

(vii) Date of incorporation/formation/birth (DD/MM/YYYY)   
(whichever applicable)

(viii) Status

*[public company - 1, private company -2, general partnership firm - 3, local authority - 4, cooperative society - 5, LLP - 6, any other AOP/BOI artificial juridical person - 7, individual - 8, HUF - 9, any other person -10 (please specify: )]*

(ix) If a domestic company (Tick)

(x) Income Tax Ward/Circle

(xi) Residential Status (Tick)  Resident  Non-Resident

2.1 Location of the proposed project:-

(i) Name of the project (if any)

(ii) Complete address of location of the proposed project:-

2.2 Details of the proposed project:-

(i) Rentable area of various units in the project (indicate in sq. metres):-

<i>Sl.No.</i>	<i>Description</i>	<i>Category of unit (EWS/LIG/MIG/Other Residential/Commercial)</i>	<i>Rentable area</i>	<i>Number of units</i>	<i>Total rentable area (4*5)</i>	<i>Percentage of total allocable rentable area</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>	<i>6</i>	<i>7</i>
Total allocable rentable area (col. 6) & total percentage (col.7)					_____	_____

(ii) Details of other areas to be constructed (common facilities, etc.):—


2.4 Proposed investment (amount in Rs. lakhs) \_\_\_\_\_

2.5 Expected or actual date of commencement of the project  
\_\_\_\_\_

3.1 Whether the assessee has any land or project adjacent or in the vicinity of the proposed project? (If yes, details thereof.) Yes/No


3.2 Whether the proposed project is located or developed as a separate identifiable area? Yes/No

3.3 Whether the project is independent of other projects or is an extension or part of any other project? Yes/No

3.4 The nature of title the assessee holds on the land on which the project is situated.


3.5 Whether the project is developed under any agreement and if yes, the details of other parties (other than applicant) to such an agreement? Yes/No


3.6 Whether each of the following conditions mentioned in sub-rule (2) of rule 11-OA is fulfilled:—

- (i) the project has the prior sanction of the competent authority empowered under the Scheme of Affordable Housing in Partnership framed by the Ministry of Housing and Urban Poverty Alleviation, Government of India; Yes/No
- (ii) the date of commencement of operations of the project is on or after the 1st day of April, 2011; Yes/No
- (iii) the project is on a plot of land which has a minimum area of one acre; Yes/No
- (iv) at least thirty per cent of the total allocable rentable area of the project comprises of affordable housing units of EWS category; Yes/No
- (v) at least sixty per cent of the total allocable rentable area of the project comprises of affordable housing units of EWS and LIG categories; Yes/No
- (vi) at least ninety per cent of the total allocable rentable area of the project comprises of affordable housing units of EWS, LIG and MIG categories; Yes/No
- (vii) the layout and specifications including design of the project to be developed and built have been approved by the State or Union territory Government or its designated implementing agency. Yes/No

**DECLARATION**

I/We hereby undertake to continue to operate the affordable housing project during the period in which the benefits under section 35AD of the Income-tax Act, 1961 are to be availed.

I/We hereby certify that the above statements are true and correct to the best of my/our knowledge and belief.

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*(Signature of Applicant)*

*(Name in Block Letters)*

\_\_\_\_\_

*(Designation of the Signatory)*

\_\_\_\_\_

*Place:* \_\_\_\_\_

*Date:* \_\_\_\_\_

List of Enclosures:-

1. \_\_\_\_\_
2. \_\_\_\_\_
3. \_\_\_\_\_
4. \_\_\_\_\_

5. \_\_\_\_\_
6. \_\_\_\_\_
7. \_\_\_\_\_
8. \_\_\_\_\_